

(b) the port-wise and grade-wise break-up of the total tonnage exported;

(c) the tonnage of the total exports allowed to be accounted for against the import of finished steel; and

(d) the total quantity of finished steel imported on account of scrap exports in 1961-62?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**  
(a) to (d). The information is being collected and will be laid on the Table of the House.

#### Export of Scrap

3652. { Shri Narasimha Reddy:  
Shri P. K. Deo:  
Shri Kapur Singh:  
Shri Tan Singh:

Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether the 1962-63 policy permitting import of finished steel against export of scrap has fixed an export ceiling of scrap at 3,60,000 tons;

(b) if so, what are the objectives of such a ceiling, its basis and advantages; and

(c) whether it has been represented that the ceiling is superfluous and should be lifted in favour of the simple procedure of allowing automatic entitlement against a minimum export of 2,000 tons of scrap?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**  
(a) to (c). A ceiling of 3,60,000 tons has been fixed for export of scrap against import of steel. Imports are allowed to the value of 23 of the foreign exchange earned on export. Requests have been received for removing the ceiling. It was not, however, considered advisable to do so having regard to the estimated availability of scrap in the country and also as it is better to export and earn some free

foreign exchange rather than utilise the export earnings solely for steel imports. The scrap policy will, however, be reviewed in the light of the report of the Scrap Investigation Committee which is now under the consideration of Government.

#### Scrap Export

3653. { Shri Narasimha Reddy:  
Shri P. K. Deo:  
Shri Kapur Singh:  
Shri Tan Singh:

Will the Minister of **Steel and Heavy Industries** be pleased to state:

(a) whether scrap export from the country has been steadily declining since January last;

(b) whether Government have ascertained the causes of this serious decline; and

(c) whether any measures have been contemplated to arrest the decline and encourage export?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**  
(a) and (b). Yes, Sir. Japan, which is our largest market for scrap exports has imposed restrictions on scrap imports into that country.

(c) Export of ferrous scrap is now being allowed, without realising any levy for domestic consumers against such exports as was the case before.

#### Heavy Melting Scrap

3654. { Shri Narasimha Reddy:  
Shri P. K. Deo:  
Shri Kapur Singh:  
Shri Tan Singh:

Will the Minister of **Steel and Heavy Industries** be pleased to state whether the domestic control price of heavy melting scrap No. 1 sheet cutting scrap and turnings and

borings are much too low as compared to world prices?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):** Prices are fixed for scrap with reference to indigenous availability, costs, demand etc. and not with reference to foreign market prices. The Indian prices of scrap are comparatively lower than the world prices.

#### Pleaders in the Courts

**3655. Shri Hem Raj:** Will the Minister of Law be pleased to state:

(a) the number of pleaders of various categories practising in the courts as obtaining at the end of the year 1961, State-wise and High Court-wise; and

(b) the number out of them who have opted to be enrolled as Advocates under the Advocates Act, 1961, State-wise and High Court-wise?

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** As already stated on the 5th June, 1962 in answer to his Unstarred Question No. 2600, the information is being collected from the High Courts, State Bar Councils etc. and will be laid on the Table of the House in due course.

#### Archaeological Excavations in Orissa

**3656. Shri Ulaka:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any archaeological excavation was carried out in Orissa during the First and Second Five Year Plan periods; and

(b) if so, what are the results?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) Yes, Sir.

(b) The results have been published in "Indian Archaeology—A

Review" for the years 1956-57, 1957-58, 1958-59, 1959-60 and 1960-61. copies of which are available in the Library of Parliament.

#### Accountant General's Office, Orissa

**3657. Shri Ulaka:** Will the Minister of Finance be pleased to state the number of employees belonging to Scheduled Castes and Scheduled Tribes working at present in the Accountant-General's office Bhubaneswar, and the Deputy Accountant General's Office at Puri in Orissa?

**The Minister of Finance (Shri Morarji Desai):** The information is as follows:—

Name of Office	No. of employees of Scheduled Castes	No. of employees of Scheduled Tribes
Office of the Accountant General, Orissa, Bhubaneswar . . . . .	58	4
Branch Office of the Deputy Accountant General, Puri	19	2

#### Housing Schemes for S.C. and S.T in Orissa

**3658. Shri Ulaka:** Will the Minister of Home Affairs be pleased to state:

(a) the amounts which were sanctioned for housing schemes for Scheduled Castes and Scheduled Tribes in Orissa during the period from 1958 to 1962 so far; and

(b) the amount spent in each year?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) and (b) The information is given below:—